

THURSDAY, THE 20TH DAY OF AUGUST 2026

WP(CRL.) No. 1110 of 2026

DIPIN EDAVANA

VS

STATE OF KERALA

ADVS FOR PETITIONER/S:

SRI.K.K.DHEERENDRAKRISHNAN, SMT.N.P.ASHA

ADVS FOR RESPONDENT/S:

A. BADHARUDEEN, J.

**I.A No.1 of 2026 in
W.P.(Crl.) No. 1110 of 2026**

Dated this the 20th day of August, 2026

ORDER

Today, the Additional Chief Secretary, Sri.Minhaj Alam, IAS appeared in person and submitted that he had complied with the order. As per the order, he found that, the Vigilance investigation is not warranted as of now.

In view of the above, this I.A is closed with liberty to the petitioner to move accordingly in terms of the order as per law.

**Sd/-A.BADHARUDEEN,
JUDGE**

lsn